

THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 50 দিশপুৰ, মঙ্গলবাৰ, 1 ফেব্ৰুৱাৰী, 2022, 12 মাঘ 1943 (শক)
No. 50 Dispur, Tuesday, 1st February, 2022, 12th Magha, 1943 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 29th January, 2022

No. LGL.137/2021/10.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 24th January, 2022 is hereby published for general information.

ASSAM ACT NO. LI OF 2021

(Received the assent of the Governor on 24th January, 2022)

THE ASSAM COOPERATIVE SOCIETIES (AMENDMENT) ACT, 2021

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further to amend the Assam Cooperative Societies Act, 2007.

Preamble

Whereas it is expedient further to amend the Assam Cooperative Societies Act, 2007, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act No. IV of 2012

It is hereby enacted in the Seventy- second Year of the Republic of India as follows:-

Short title, extent and commencement

- (1) This Act may be called the Assam Cooperative Societies (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 6

In the principal Act, in section 6, the sub-section (3), shall be deleted.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.